

Open Court

Central Administrative Tribunal, Allahabad Bench,
Allahabad

CCP No.330/00209/2017 in O.A. No. 330/00369/2016

This the 5th day of April, 2018

Hon'ble Mr. Justice Dinesh Gupta, Member (J)
Hon'ble Mr. Gokul Chandra Pati, Member (A)

Smt. Shankuntala Devi d/o late Kanhaiya Lal r/o Mohalla
Mahuabagh, Kachahari Road, Post Head Post Office,
District- Ghazipur.

Applicant

By Advocate: Sri A.D. Singh

Versus

Sri Ramesh Kumar, General Manager, Opium and Alkaoid
Factory, Ghazipur

Respondents

By Advocate: Ms. Shikha Dixit

ORDER

Hon'ble Member Justice Dinesh Gupta, Member (J)

The present contempt petition is filed for non-compliance of order dated 18th November, 2016 passed by this Tribunal in O.A. No. 369/2016 by which the Tribunal has directed the respondents to take a decision on the representation of the applicant dated 8.12.2015 within three months.

2. Notices were issued to the respondents who in turn filed the counter reply through which it is stated that after receiving the copy of order dated 18.11.2016 along with application, the process of compassionate appointment was initiated and in this regard an enquiry officer was deputed for financial enquiry and after completion of enquiry, the report was sent to the appointing authority i.e. Chief Controller of Factories for further necessary action. The representation of the applicant was decided on 5.3.2018 (CA-3) by the CCF and a letter was also sent to the applicant by

which it is informed to the applicant that at present there is no vacancy available under compassionate appointment quota and it is also informed that in future when case for compassionate appointment will be considered in the factory, the case of applicant will also be considered along with other candidates.

3. By order dated 18.11.2016, this Tribunal has only directed the respondents to decide the representation of the applicant and in compliance of the same, respondents have passed a reasoned order and decided the representation of the applicant. As such, respondents have complied with the order passed by this Tribunal and there is no willful disobedience of the order passed by this Tribunal.

4. Accordingly, CCP is dismissed. Notice is discharged. In case applicant is still aggrieved by the order passed by the respondents, he may approach the appropriate forum by filing a fresh O.A.

(GOKUL CHANDRA PATI)
MEMBER (A)

(JUSTICE DINESH GUPTA)
MEMBER (J)

HLS/-

